HIGH COURT OF SIKKIM

Record of proceedings

W.P. (C) No. 40 of 2020

LHAMU DOMA BHUTIA & ANR. PETITIONERS

VERSUS

STATE OF SIKKIM & ORS. RESPONDENTS

Date: 04.09.2025

CORAM:

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

For Petitioners : Mr. Jushan Lepcha, Advocate.

For Respondent : Mr. Thinlay Dorjee Bhutia, Government

Nos. 1 & 3. Advocate.

Mr. Yadev Sharma, Government Advocate. Ms. Pema Bhutia, Assistant Government

Advocate.

Respondent No.2 : Mr. Bhusan Nepal, Advocate. Respondent No.4. : Mr. D. K. Siwakoti, Advocate.

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The learned counsel for the petitioners submits that in view of the judgment dated 07.08.2025 passed by the Division Bench in Writ Appeal No.9 of 2022 *Tseten Palzor Bhutia* vs. *State of Sikkim & Ors.* this Writ Petition has become infructuous as the issue involved is covered by the said judgment. In view of the categorical statement of the learned counsel for the petitioner this Court is of the view that the matter is no longer required to be adjudicated. It is accordingly dismissed.

Judge